

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 439(ND)/2017**

**IN THE MATTER OF:**

**SGGD Projects Developers Pvt. Ltd.& Ors. .... APPLICANT / PETITIONER**  
**Vs**  
**Religare Enterprises Ltd. & Ors. .... RESPONDENT**

**SECTION:**

**Under Section 59**

**Order delivered on 11.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. A. Vasisht, Senior Advocate with Mr. Tishampati Sen Advocate  
Mr. S.N. Mukherjee, Senior Advocate with Ms. Shyel Trehan and Ms. Akshita Sachdeva, Advs. in C.A. No. 14/2018  
Mr. Pradeep Sancheti, Senior Advocate with Ms. Krushi N. Barfiwala & Mr. Yakshay Chheda, in C.A. No. 13/2018 & in C.A. No. 15/2018

For the Respondent: Mr. Ashwini Kumar Mata, Senior Advocate with Mr. Takir Munir, Mr. Aman Kalheria, Advocates for Respondent No. 2

**ORDER**

**CA-13(PB)/2018**

We have heard learned Counsel for respondent nos. 3 and 5 at some length. In CA-13(PB)/2018, there are allegations made with regard to suppression, concealment and misrepresentation to obtain order ex-parte on 21.12.2017.

Notice of the Application.

Mr. Tishampati Sen accepts notice on behalf of the non-applicant-petitioner.

Reply to the application, if any, be filed within one week with a copy in advance to the Counsel opposite.

**CA-14(PB)/2018**

Mr. Mukherjee has pressed application on behalf of respondent No. 4.

Notice of the Application.

Mr. Sen accepts notice on behalf of the non-applicant-petitioner and requests for a week's time to file reply.

Reply to the application be filed within one week with a copy in advance to the Counsel opposite.

**CA-16(PB)/2018**

On behalf of respondent No. 2, CA-16(PB)/2018 has been filed questioning inter alia the territorial jurisdiction of this Tribunal and arguments raised is that the NCLT, Mumbai have jurisdiction.

Notice of the Application.

Mr. Sen accepts notice on behalf of the non-applicant-petitioner and requests for a week's time to file reply.

Reply to the application be filed within one week with a copy in advance to the Counsel opposite.

The applicant may file rejoinder within 3 days after filing of the reply with a copy in advance to the Counsel opposite.

List for arguments on 23<sup>rd</sup> January, 2018.

Sd/-

(M.M. KUMAR)  
PRESIDENT

Sd/-

(S.K. MOHAPATRA)  
(MEMBER TECHNICAL)

11.01.2018  
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